

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.969/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.31.01.2020/NCLAT/UR/229

In the matter of:

M/s Manipal Media Network Limited Appellant

Versus

M/s Vishwakshara Media Pvt. Ltd. Respondent

Appearance: None.

02.03.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 31.01.2020 and the Office after scrutiny of the Memo of Appeal on 01.02.2020, intimated the defects to the Appellant on 03.02.2020 and returned the Memo of Appeal to the Appellant on 05.02.2020. The Appellant re-filed the Memo of Appeal on 28.02.2020. It is stated in the Interlocutory Application (IA) that defects could not be cured by the Counsel for the Appellant as the clear copy, typed copy and translated copy of certain documents as pointed out in the defect sheet were required to be re-filed. Hence, there is delay of 18 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. No one appeared on behalf of the Appellant. Perused the averments made in the IA as well as Office report.

4. Considering the submissions made in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar